

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

Item No. 112
IB-1894/ND/2019

IN THE MATTER OF:

Small Industries Development Bank of India

...PETITIONER

Vs.

M/s. Surya Design Line Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 10.07.2020

Coram:

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI. NARENDER KUMAR BHOLA, HON'BLE MEMBER (TECHNICAL)

For the Applicant

: Mr. Moonis Abbasi, Adv.

For the Respondent/ Corporate-debtor

: Mr. Aashish Jain, Adv.

Mr. Adarsh Kr. Gupta, Adv.

For the IRP

: Mr. M. P. Jain, Adv.

ORDER

Heard the submission made by the Learned Counsel for the Corporate Debtor and noted the contents of the application. The application moved under Section 12A of IBC by IRP seeking the permission of this Tribunal for withdrawal of the CIRP against the Corporate Debtor is allowed. No dues certificate dated 13.03.2020 which is annexed at A1 to the application moved by the Corporate Debtor along with other annexures are taken on record. The Corporate Debtor is relieved from the clutches of the CIRP. Application for withdrawal of the CIRP is allowed, the matter stands disposed of.

-sd-

(Narender Kumar Bhola)
Member (T)

-sd-

(P.S.N. Prasad)
Member (J)